

DIVISION BENCH

ITEM NO.118 & 119

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO.118 - IA NO.124/2024 & IA NO.142/2024

IN CP (IB) NO.50/ALD/2023

NAME OF THE COMPANY	KOTAK MAHINDRA BANK LTD. V/S AMBUJ A. KASLIWAL (PERSONAL GUARANTOR OF M/S HINDON RIVER MILLS LTD.)
UNDER SECTION	95 OF IBC

ITEM NO.119 - IA NO.125/2024 & IA NO.170/2024

IN CP (IB) NO.51/ALD/2023

NAME OF THE COMPANY	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S MAYA PANDEY (PERSONAL GUARANTOR OF M/S BHARTIYA MICRO CREDIT)
UNDER SECTION	95 OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE : *For the SIDBI*

Ms. Pinki, Adv. : *For the RP*

ORDER

IA NO.142/2024

- 1.** This IA has been filed for placing on record the report of the RP
- 2.** Let the notice be issued to the Personal Guarantor returnable within a period of two weeks. Affidavit of service be filed within a period of one week.
- 3.** The matter is adjourned for further hearing on 17th May, 2024.

-Sd-

-Sd-

IA NO.124/2024

1. This is the declaration filed on behalf of the RP, the same is taken on record and the IA No.124/2024 is stands disposed off accordingly.

IA NO.170/2024

1. This IA has been filed for placing on record the report of the RP notice is issued to the parties returnable within a period of two weeks. Affidavit of service be filed within a period of one week. Reply by Personal Guarantor and the Financial Creditor be filed within a period of two weeks from the receipt of notice.
2. The matter is adjourned for further hearing on 17th May, 2024.
3. The photocopy of this order be place on record in both the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

17th April, 2024

Avaneesh Kumar Singh
(Stenographer)